

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH



CORRECTION SLIP

No. 34 Rules/II.D4 Dated 08/12/2014

Rule 1 of Chapter-I, Part-A of Volume-3 of the High Court Rules and Orders is amended in the following terms:-

"There shall be uniform Court timings and office timings in all Subordinate Courts of the States of Punjab, Haryana and U.T. Chandigarh w.e.f 16.7.2014 as follows:-

- Court Timings - 09:30 A.M. to 04:00 P.M
- Office Timings - 09:30 A.M. to 05:00 P.M
- Lunch Break - 01:00 P.M. to 01:30 P.M

However, second and fourth Saturdays of each month shall be observed as holiday."

BY ORDER OF HON'BLE THE CHIEF JUSTICE AND JUDGES

(Signature)
(Puneesh Jindia)
Registrar (Rules)
for Registrar General

Endst.No. 37655 Rules/II.D4 dated 9/12/2014

Copy (with two spare copies of the correction slip) is forwarded to the Legal Remembrancer and Secretary to Government of Punjab, Department of Legal and Legislative Affairs, Chandigarh, with the request that the correction slip be got published in the Punjab Government Gazette (Extra Ordinary). Twenty spare copies of the printed correction slip be sent for the use of this Court.

(Signature)
(Puneesh Jindia)
Registrar (Rules)
for Registrar General

Endst.No. 37656 Rules/II.D4 dated 9/12/2014

Copy (with two spare copies of the correction slip) is forwarded to the Legal Remembrancer and Secretary to Government of Haryana, Department of Legal and Legislative Affairs, Chandigarh, with the request that the correction slip be got published in the Haryana Government Gazette (Extra Ordinary). Twenty spare copies of the printed correction slip be sent for the use of this Court.

(Signature)
(Puneesh Jindia)
Registrar (Rules)
for Registrar General

Endst.No. 37657 Rules/II.D4 dated 9/12/2014

Copy (with two spare copies of the correction slip) is forwarded to the Legal Remembrancer-cum-Director of Prosecution, Union Territory, Chandigarh, with the request that the correction slip be got published in the Chandigarh Administration Gazette (Extra Ordinary). Twenty spare copies of the printed correction slip be sent for the use of this Court.

(Signature)
(Puneesh Jindia)
Registrar (Rules)
for Registrar General

Distt. & Sessions Judge
Fatehabad 14


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Endst.No. 37658 Rules/II.D4 dated 9/12/2014

Copy of the correction slip is forwarded to the following for information :-

- 1 The Secretary to Government of Punjab, Department of Home Affairs and Justice (Judicial Department), Chandigarh.
- 2 The Financial Commissioner and Secretary to Government of Haryana, Administration of Justice Department, Chandigarh.
- 3 The Home Secretary, Chandigarh Administration, Chandigarh.
- 4 The Secretary General, Supreme Court of India, New Delhi.
- 5 The Registrar General, High Court of Delhi, New Delhi.
- 6 The Registrar General, High Court of Himachal Pradesh, Shimla.
- 7 The Chairman, Bar Council of Punjab and Haryana, Chandigarh.
- 8 The President, Punjab and Haryana High Court Bar Association, Chandigarh.
- 9 All the District & Sessions Judges of the States of Punjab, Haryana and Union Territory, Chandigarh.
- 10 The Advocate General, Punjab, Chandigarh.
- 11 The Advocate General, Haryana, Chandigarh.
- 12 All the Registrars, Punjab and Haryana High Court, Chandigarh.
- 13 All the Joint Registrars, Punjab and Haryana High Court, Chandigarh.
- 14 All the Deputy Registrars, Punjab and Haryana High Court, Chandigarh.
- 15 All the Assistant Registrars, Punjab and Haryana High Court, Chandigarh.
- 16 All the Special/Court/Private Secretaries/Readers to Hon'ble the Chief Justice and Hon'ble Judges, Punjab and Haryana High Court, Chandigarh.
- 17 All the Superintendents, Punjab and Haryana High Court, Chandigarh.
- 18 The Superintendent Computer Branch, Punjab and Haryana High Court, Chandigarh.
He is asked to put the above noted amendments on the website of this Court.
- 19 The Librarian, Punjab and Haryana High Court, Chandigarh.
- 20 The Director, Chandigarh Judicial Academy, Sector 43, Chandigarh.


(Puneesh Jindia)
Registrar (Rules)
for Registrar General